

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**CA No. 2197/PB/2019  
Company Petition No.1367/PB/2018**

**Under Sections: 60(5)**

**In the matter of:**

ICICI Bank Ltd.

**... Applicant**

Vs.

C & C Construction Ltd.

**... Respondents**

**Order pronounced on 29.11.2019**

**CORAM**

**SHRI AJAY KUMAR VATSAVAYI  
MEMBER (JUDICIAL)**

**SHRI S.K. MOHAPATRA,  
MEMBER (TECHNICAL)**

For the Petitioner/Applicant

: Shri Mr. K. Datta,  
Mr. Apoorv Tripathi,  
Mr. Dheeresh Kumar,  
Ms. Riya Kalra, Advs.

For Respondent

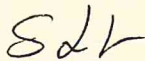
: Shri Mr. Pulkit Deora,  
Ms. Navya Khillon, Advs. for RP.



**ORDER****PER SHRI AJAY KUMAR VATSAVAYI, MEMBER(J):**

Power Grid Corporation of India Ltd. has filed the instant application under Section 60(5) of the Code, inter alia, seeking a direction to the Corporate Debtor to vacate the project site of the contract dated 27.09.2016 and to hand over the physical possession of the same to the applicant and for other reliefs.

2. Though we have heard both sides extensively, in the CA, however, in view of the pendency of Company Appeal (AT) (Insolvency) No. 781/2019 before the Hon'ble NCLAT filed against an order of this Tribunal in a connected CA and since the said appeal is stated to be listed on 10.12.2019, we defer passing of any order in the instant CA and accordingly list this CA on 20.12.2019 for fresh hearing.



**(SHRI S.K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(AJAY KUMAR VATSAVAYI)**  
**MEMBER( JUDICIAL)**